

**PUNJAB VIDHAN SABHA
BILL NO. 9-PLA-2025**

**THE TRANSFER OF PRISONERS (PUNJAB AMENDMENT)
BILL, 2025**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Transfer of Prisoners Act, 1950, in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follow:-

1. (1) This Act may be called the Transfer of Prisoners (Punjab Amendment) Act, 2025.

Short title and
Commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Transfer of Prisoners Act, 1950, in its application to the State of Punjab, in section 3,-

Amendment in
section 3 of
Central Act 29
of 1950.

(i) after sub-section (1), the following sub-section shall be inserted, namely:-

“(I-A) In the interest of security of the State, maintenance of law and order, or public interest, the transfer of under-trial prisoners from one State to another shall be carried out with the consent of both the States, where the under-trial prisoners are currently lodged and the State to which they are to be transferred, and, the approval of the trial court shall be obtained. Judicial proceedings, if required, may be conducted in accordance with the provisions of the Bharatiya Nagrik Suraksha Sanhita, 2023 (Central Act No 46 of 2023)”; and

(ii) in sub-section (2) for the words, figure, sign and brackets “under sub-section (1)”, the words, figures, signs and brackets “under sub-sections (1) or (I-A)” shall be substituted.

**CHANDIGARH:
THE 1ST April, 2025**

**RAM LOK KHATANA,
SECRETARY.**